

**In the National Company Law Tribunal
Single Bench, Chennai**

TCP/18/(IB)/CB/2017

M/s. Electronica Finance Limited

V/s

M/s. Peekay Mediequip Limited

Order delivered on: 17.07.2017

For the Petitioner : Mr. V.Kamala Kumar, Advocate

Per: K. ANANTHA PADMANABHA SWAMY, MEMBER (J)

ORDER

1. Under Consideration is a Company Petition filed under section 433 (e) and (f), 434 (i) (a) and 439 (i) and (b) of the Companies Act, 1956 before the Hon'ble Madras High Court which has been transferred to this tribunal pursuant to the Companies (Transfer of Pending Proceedings) Rules, 2016 and renumbered as TCP/18/(IB)/CB/2017. Now, pursuant to the Central Government notification number GSR 175(E) dated 28th February, 2017, this petition needs determination as per the provisions of the Insolvency and Bankruptcy Code 2016.

2. The counsel for the petitioner filed a memo dated 03.07.2017 wherein it is submitted that the petitioner does not intend to prosecute the matter and prayed liberty to withdraw this petition.
3. Accordingly, the prayer is allowed and the petition is dismissed as withdrawn.



ANANTHA PADMANABHA SWAMY
MEMBER (J)